

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MR. PAWAN DEV KOTWAL

Petition(s) for Special Leave to Appeal (C) No(s). 24929/2016

STATE OF UP THR. SECY. IRRIGATION & ORS.

Petitioner(s)

VERSUS

BENI MADHAV PANDEY & ANOTHER

Respondent(s)

(with appln. (s) for exemption from filing O.T. and interim relief and office report)

WITH

SLP(C) No. 24941/2016

(WITH APPLN. (S) FOR exemption from filing O.T.)

SLP(C) No. 25054/2016

(With WITH APPLN. (S) FOR exemption from filing O.T. and Interim Relief and Office Report)

SLP(C) No. 25059/2016

(With WITH APPLN. (S) FOR exemption from filing O.T. and Interim Relief and Office Report)

Date : 31/03/2017 This petition was called on for hearing today.

For Petitioner(s)

Ms. Aishwarya Pathak, Adv.

Mr. Ardhendumauli Kumar Prasad, Adv.

For Respondent(s)

Mr. Shekhar Kumar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

SLP(C) No. 24929/2016

Despite last opportunity having been granted, respondent No.1 has not filed counter affidavit, as such, further opportunity is declined.

Fresh steps to be taken for service of respondent No.2 within two weeks' time, as last opportunity. Notice thereafter be issued.

SLP(C) No. 24941 and 25059/2016

Fresh steps to be taken for service of the sole respondent within two weeks' time and notice thereafter be issued.

SLP(C) No. 25054/2016

None appears for the sole respondent, despite due service.

List again on 28.4.2017.

(PAWAN DEV KOTWAL)
Registrar